

- (ii) Review of the existing structure of Antrix and suggest re-structuring of the same for more effective functioning of the Corporation; and
- (iii) Any other issue relating to functioning of Antrix

Further, Government, on February 10, 2011 has also constituted a two-Member High Powered Review Committee with the following terms of reference:

1. (i) To review the technical, commercial, procedural and financial aspects of the Agreement between ANTRIX and M/s Devas Multimedia Pvt., Ltd., taking into account the report of the internal review conducted by the Department of Space;
- (ii) To suggest corrective measures;
- (iii) To fix responsibility for lapses, if any; and
2. In light of the above, to review the adequacy- of procedures and approval processes followed by ANTRIX, ISRO and Department of Space, and to suggest improvements and changes, taking into account the review mandated by the Space Commission at its 117th meeting, held on July 02, 2010.

Appropriate actions for changes will be taken by the Government after the reports of these two Committees are received.

Boring pump scam in Bihar

†*104. SHRI UPENDRA KUSHWAHA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that a reminder, along with the inspection reports of several central departments relating to boring pump scam in Bihar, had been given by several public representatives on 04 February, 2011;

(b) whether it is a fact that the above said matter has been investigated by the CBI, in which some bank officers have been suspended and a charge sheet had been filed against several suppliers;

(c) whether it is also a fact that CBI investigation was stopped midway; and

(d) if so, the reasons for stopping the investigation midway and further action Government intends to take to punish the culprits?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) Yes, Sir.

(b) to (d) The matter related to boring pump scam in Bihar is not being investigated by CBI at present.

†Original notice of the question was received in Hindi.

CBI had taken up investigation into fraudulent sanction and disbursement of pumping sets in Bihar State in the year 1981-82. A total number of 16 cases were registered in CBI, Patna, during the year 1981-1982. On completion of investigation, charge-sheets were filed in the court in 15 cases and RDA was recommended in one case. Out of 15 charge sheets filed, 10 cases have ended in conviction of the accused after trial and 5 cases are pending under trial.

A public interest litigation, PIL No. 14274/2006, was filed in the year 2006 by one Shri Ram Chander Singh of Darbhanga in Hon'ble Patna High Court requesting direction to CBI to hold investigation into the matter of purchase of pumping sets and boring by Government of Bihar. But, the investigation was not entrusted to CBI. The PIL was disposed by Hon'ble High Court by issuing directions to the petitioner to file representation before Secretary, Rural Development Department, Government of Bihar in the matter. Thus, the CBI is at present not investigating any case on the subject.

National and Express Highways in Gujarat

*105. SHRI NATUJI HALAJI THAKOR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the actual number of approved National and Express Highways in the State of Gujarat and the total length thereof;
- (b) whether any proposal is under consideration with the Ministry for proposed new National and Express Highways for the State of Gujarat as on date;
- (c) if yes, district-wise details thereof;
- (d) whether any priority has been given to the non-sources district viz. Patan, Mehsana, Sabarkantha and Amreli of the State where there is less number of National Highway Network; and
- (e) by when the approval is likely to be given by Government?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI C.P. JOSHI): (a) The actual number of approved National Highways are N.H. No. 6, 8, 8A, 8B, 8C, 8D, 8E, 14, 15, 59, 113, 228 and National Expressway is NE-1. The total length of National Highways and National Expressways in the State of Gujarat is 3152 km. and 93 km respectively.

(b) and (c) Proposals received for declaration of new National Highways in Gujarat are given in the Statement-I (See below).

(d) and (e) The details of proposals received for declaration of new National Highway in districts of Patan, Mehsana, Sabarkantha and Amreli are given in the Statement-II (See below). Expansion of National Highway network is a continuous process. New NHs are declared from